

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.202 - **CP(IB)/49(AHM)2021**

With

ITEM No.203 - **IA/1072(AHM)2023**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

SKIL Infrastructure Limited

.....Respondent

**Order delivered on: 15/05/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant

: Mr. Saurabh Soparkar, Sr. Adv. a.w Mr. Bijal  
Chatrapati, Adv. a.w Mr. Siddarth Sinha, Adv.

For the Respondent

: Mr. Maulik Nanavati

SBI

: Mr. K B Patnayak, CGM

**ORDER**

**CP(IB)/49(AHM)2021**

Ld. Counsel for the applicant seeks permission to withdraw the application. They have also filed withdrawal affidavit. In view of the same, permission is granted. Accordingly, CP(IB) 49 of 201 is disposed-off as withdrawn.

**IA/1072(AHM)2023**

Ld. Counsel for the applicant submitted that in view of withdrawal of CP(IB) 49 of 2021, CP(IB) 47 of 2021 and CP(IB) 50 of 2021, this application become infructuous, hence, disposed-off. In view of the same, IA 1072 of 2023 stands disposed-off

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**